

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT - IV

**ITEM No. 403
IA-401/ND/2022
IB-455/ND/2021**

IN THE MATTER OF:

M/s Fujitec India Pvt. Ltd. ... Applicant
Vs. ... Respondent
M/s IREO Pvt. Ltd. ...

Order under Section 9 of IBC

Order delivered on 09.02.2022

Coram:

**MR. DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

ORDER

IA-401/ND/2022:

Present application has been filed on behalf of the M/s Fujitec India Pvt. Ltd. Mr. Puneet Jain Proxy Counsel appeared on behalf of the Main counsel Mr. A. Narayan and stated that he could not attend the video conference as he is not well. Accordingly, it is being stated that he has got instructions and filed the application for withdrawal of the present application stating that the matter has been settled. Accordingly, he wants to withdraw the present application.

In view of the same, the present application IA-401/ND/2022 stands allowed and the present petition is **dismissed as withdrawn.**

Sd

**SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

Sd

**DHARMINDER SINGH
MEMBER (JUDICIAL)**